

Ambulance at every identify Trauma care Centre. Presently Goa is not covered under the scheme.

Statement

Number of Trauma Care Centres to which assistance have been provided (State-wise)

Sl. No.	Name of State	Number of Trauma Centre
1.	Andhra Pradesh	17
2.	Assam	7
3.	Bihar	9
4.	Delhi	2
5.	Gujarat	12
6.	Haryana	1
7.	Jammu and Kashmir	2
8.	Karnataka	8
9.	Madhya Pradesh	4
10.	Maharashtra	7
11.	Orissa	5
12.	Punjab	2
13.	Rajasthan	10
14.	Tamil Nadu	9
15.	Uttar Pradesh	11
16.	West Bengal	4
TOTAL :		110

Transparency in establishing medical colleges

†966. SHRI BALAVANT ALIASBAL APTE:

SHRI SHREEGOPAL VYAS:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has prescribed any well defined uniform process for according permission for establishing and extending medical and dental colleges in the country;

(b) if so, the details thereof;

†Original notice of the question was received in Hindi.

(c) whether Government has received complaints regarding various anomalies/irregularities in according permission for establishing these colleges;

(d) if so, the details thereof and the action taken thereon;

(e) whether Government proposes to improve the process adopted for according approval to opening of these colleges and make it transparent and accountable; and

(f) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Central Government grants permission for setting up and expansion of medical and dental colleges in the country as per the provisions of Indian Medical Council (IMC) Act, 1956 and Dentists Act, 1948 and Regulations made there under respectively.

(c) and (d) On the complaint against the medical colleges/dental colleges, Medical Council of India (MCI) and Dental Council of India (DCI) conduct inspection of the colleges to verify the facilities there and sends its report to the Central Government for necessary action. As per information provided by MCI, 15 complaints have been received against some medical colleges between 2008 and 2010.

(e) and (f) The MCI/DCI conducts periodic inspection of medical colleges and attached hospitals for the purpose of making recommendations to the Central Government for grant of permission to establish a new medical college or to start new course of study or to increase intake capacity or for grant of renewal of permission and also for recognition of the medical courses under section 11(2) of the IMC Act and Dentist Act and for maintaining the standard of medical/dental education of the recognized colleges/institutions. The medical/dental colleges which are found not meeting the requirements as per the regulations of Councils are given an opportunity to rectify the deficiencies. In such event, the colleges are subject to re-inspection for verification of compliance report of MCI/DCI.

Racket in recruitment of Nurses at RML Hospital, Delhi

967. SHRI K.E. ISMAIL :

SHRI D. RAJA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has received complaints about alleged nurses recruitment racket at the Central Government run Dr. Ram Manohar Lohia (RML) Hospital in Delhi;

(b) if so, the details thereof;

(c) whether any enquiry has been conducted into the complaints; and

(d) if so, the details thereof and what action has been taken against the persons responsible for such a scandal?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) No.